



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI

MEETING No. NC/6/MEET/Jun/202526/5

DATED: 04/07/2025

Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Jun/202526/5 dated 04/07/2025 of Norms Committee - VI for the year 2025-26 was held on 04/07/2025 under the Chairmanship of LOKESH H D, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	AJAY KUMAR, Deputy Director	DGFT(HQ)
2	SHAISH KUMAR, Technical Consultant	DGFT
3	DINESHNARAIN MATHUR, Technical Consultant	DGFT
4	SANDIP KOTE, Director	Ministry of Food Processing Industries
5	NAND LAL	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	AWL AGRI BUSINESS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025
HQ File Number	HQRNORM APPLY 00000091AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	2 / NC/6/MEET/Jun/202526/5
Case Status	Case Rejected
Party Name	F-365 AGRO LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025
HQ File Number	HQRNORM APPLY 00006241AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and noted that this is a duplicate application of the firm for the same import and export item. Therefore, the Committee decided to withdraw the case from the agenda. The case status will be reflected as Rejected as there is no other option in the IT module.	

Case No.	3 / NC/6/MEET/Jun/202526/5
Case Status	Case Approved
Party Name	SHREEJI GLOBAL FMCG LIMITED
Meeting Number	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025

and Date					
HQ File Number	HQRNORM APPLY 00005708AM25				
RA File Number	NA				
Licence No and Date	NA				
Norms Committee Decision:					
NC considered the case as per agenda and decided to ratify the norms as per details below or as applied by the firm whichever is less:					
Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Name	Item Quantity (MTS)
1.	Cardamom Ground	198.02	1.	Cardamom Whole	198.02
1. Exporter will ensure that exports made are in line with FSSAI regulations and are in conformity with the ETO Levels permitted in the country of import. 2. Other regulations of FTP / HBP, 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with. RA may take subsequent consequential action accordingly.					

Case No.	4 / NC/6/MEET/Jun/202526/5
Case Status	Case Approved
Party Name	PHALADA AGRO RESEARCH FOUNDATIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025
HQ File Number	HQRNORM APPLY 00004919AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per the agenda and decided to fix the norms of the AA based on the comments of the Technical Authority, i.e., Tech 2, allowing the following inputs:	

Export Serial No.	Export Item Name	Quantity (KGS)	Import serial no	Import Item Name	Quantity (KGS)
1.	GINGER POWDER	22123.9	1.	GINGER SLICE DRIED	22123.9
2.	CARDAMOM POWDER	4854.37	2.	CARDAMOM WHOLE	4854.37
3.	GREEN BANANA DRIED POWDER	17857.1	3.	GREEN BANANA DRIED SLICES	17857.1
4.	RED CHILLY POWDER	4672.9	4.	DRIED RED CHILLY WHOLE	4672.9
5.	RED CHILLY FLAKES	8695.65	5.	DRIED RED CHILLY WHOLE	8695.65
6.	COCOA POWDER	1895.73	6.	COCO SEEDS	1895.73
7.	CINNAMON POWDER	2857.14	7.	CINNAMON BARK	2857.14

1. Exporter will ensure that exports made are in line with FSSAI regulations and are in conformity with the ETO Levels permitted in the country of import.

2. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.

3. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

4. Other regulations of FTP / HBP, 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA Concerned may take consequential action accordingly.

Case No.	5 / NC/6/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	BHANSALI AND COMPANY
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025
HQ File Number	HQRNORM APPLY 00004017AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and decided to call the following information from the firm: 1. Appendix 4E indicating the content of the indigenous tea. The case stands deferred.	

Case No.	6 / NC/6/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	TOIT BREWERIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025
HQ File Number	HQRNORM APPLY 00001855AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI, and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	

The case stands deferred.

Case No.	7 / NC/6/MEET/Jun/202526/5
Case Status	Case Approved
Party Name	GRAINSPAN NUTRIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025
HQ File Number	HQRNORM REVIW00006702AM25
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments received from Technical Authority, i.e., Tech 2, allowing the following inputs;

Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Item Name	Quantity (MTS)
1.	Degermed Yellow Corn Grits (Particle size 250 to 850 Microns)	1.00	1.	Yellow Maize	1.395

1.The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website.

2. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms.

3.Other regulations of FTP / HBP, 2023 like Value Addition, Appendix 4J & Pre-import conditions should also be complied with wherever applicable.

RA may take suitable consequential action accordingly.

Case No.	8 / NC/6/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	SANAT PRODUCTS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025
HQ File Number	HQRNORM REVIW00005094AM25
RA File Number	052404000071 AM16
Licence No and Date	0510394318/20/05/2015
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI, and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	9 / NC/6/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	PARAYIL EXPORTS
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025
HQ File Number	HQRNORM REVIW00007202AM23
RA File Number	102404000015 AM19
Licence No and Date	1010059976/25/06/2018
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI, and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	10 / NC/6/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	NATURE PEARLS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025
HQ File Number	HQRNORM REVIW00006642AM25
RA File Number	052404000465 AM20
Licence No and Date	0510412449/13/11/2019
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., MoFPI; 1. Revised Appendix 4E including indigeneous items. 2.Quantity of Rice in each bag. The case stands deferred.	

Case No.	11 / NC/6/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	CHIRAG ENTERPRISE
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025
HQ File Number	HQRNORM REVIW00004504AM25
RA File Number	242404000009 AM21
Licence No and Date	2410043105/15/05/2020
Norms Committee Decision: NC considered the case as per the agenda and decided to call the representative of the firm for PH to better understand their manufacturing process and the wastage generated at various stages. The case stands deferred.	

Case No.	12 / NC/6/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025

and Date	
HQ File Number	HQRNORM REVIW00005758AM25
RA File Number	06AA04000716 AM22
Licence No and Date	0611000372/10/05/2021
Norms Committee Decision: NC considered the case as per the agenda and heard the representatives of the firm attending the Personal Hearing. After deliberations, the committee decided to call the following information from the firm: 1. Copy of past norms in which the value cap was not imposed on imported items in similar cases. The case stands deferred.	

Case No.	13 / NC/6/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	ASIAN FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025
HQ File Number	HQRNORM REVIW00001335AM25
RA File Number	34AX04000304 AM22
Licence No and Date	3411002076/31/03/2022
Norms Committee Decision: NC considered the case as per the agenda and noted that vide email dated 19.03.2025, RA Ahmedabad had been requested to conduct a factory inspection of the firm. However, their response is still awaited. The Committee decided to send a reminder to RA Ahmedabad. The case stands deferred.	

Case No.	14 / NC/6/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	AROMATRIX FLORA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025

HQ File Number	HQRNORM REVIW00001574AM26
RA File Number	05AX04000136 AM24
Licence No and Date	0511018663/08/05/2023
Norms Committee Decision: NC considered the case as per the agenda and heard the representatives of the firm attending the Personal Hearing. After deliberations, the committee decided to call the following information from the firm: 1. COA of imported item from the foreign supplier indicating the content of the active ingredient. 2. COA of export item indicating the content of the active ingredient. 3. Complete chemistry, along with the correct molecular weight. The case stands deferred.	

Case No.	15 / NC/6/MEET/Jun/202526/5				
Case Status	Case Approved				
Party Name	LAURICO NUTRACEUTICALS				
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025				
HQ File Number	HQRNORM REVIW00003938AM25				
RA File Number	32AX04000263 AM24				
Licence No and Date	3211005311/02/08/2023				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech 2, allowing the following inputs or as applied by the firm whichever is less:					
Export Serial No.	Export Item Name	Quantity (KGS)	Import serial no	Import Item Name	Quantity (KGS)
1.	MCT OIL	20000.0	1.	MASCID 0850 CAPRYLIC CAPRIC ACID BLEND (20 METRIC TON +/-	18000.0

				2%)	
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RA may take suitable consequential action accordingly.

Case No.	16 / NC/6/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025
HQ File Number	HQRNORM APPLY 00005090AM24
RA File Number	07AX04000743 AM24
Licence No and Date	0711008973/16/08/2023
Norms Committee Decision:	
NC considered the case as per the agenda and decided to call the representative of the firm for PH to better understand their manufacturing process and the wastage generated at various stages.	
The case stands deferred.	

Case No.	17 / NC/6/MEET/Jun/202526/5				
Case Status	Case Approved				
Party Name	LAURICO NUTRACEUTICALS				
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025				
HQ File Number	HQRNORM APPLY 00005270AM24				
RA File Number	32AX04000316 AM24				
Licence No and Date	3211005458/28/08/2023				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech 2, allowing the following inputs or as applied by the firm whichever is less:					
Export Serial	Export Item Name	Quantity	Import serial no	Import Item Name	Quantity

No.		(KGS)			(KGS)
1.	MCT OIL	20000.0	1.	MASCID 0850 CAPRYLIC CAPRIC ACID BLEND (20 METRIC TON +/- 2%)	18000.0
RA may take suitable consequential action accordingly.					

Case No.	18 / NC/6/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	CHANDIGARH SWEETS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025
HQ File Number	HQRNORM APPLY 00006187AM24
RA File Number	05AX04001805 AM24
Licence No and Date	0511021477/12/10/2023
Norms Committee Decision: NC considered the case as per the agenda and decided to call the representative of the firm for PH to better understand their manufacturing process and the wastage generated at various stages. The case stands deferred.	

Case No.	19 / NC/6/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	RADHA KRISHNA IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025
HQ File Number	HQRNORM APPLY 00006516AM24
RA File Number	02AX04000436 AM24
Licence No and Date	0211005366/30/10/2023
Norms Committee Decision:	

NC considered the case as per agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI

1. The estimates/calculations for the losses claimed at each stage by the entity, along with detailed justification with supporting documents for the same.
2. Difference between the specifications of the imported items/ raw material and the domestic raw material used.
3. Any other details to support the request by the applicant.

The case stands deferred.

Case No.	20 / NC/6/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	VENKATESH FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025
HQ File Number	HQRNORM REVIW00000189AM26
RA File Number	05AX04002310 AM24
Licence No and Date	0511021822/31/10/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	21 / NC/6/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	SHRI SHYAM OVERSEAS
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025
HQ File Number	HQRNORM REVIW00005795AM25
RA File Number	52AX04000254 AM24
Licence No and Date	5211006586/30/11/2023

Norms Committee Decision:

NC considered the case as per the agenda and noted that the matter related to the sterilisation of seeds is under consideration in the PC-4 division.

Therefore, the case stands deferred.

Case No.	22 / NC/6/MEET/Jun/202526/5
Case Status	Case Approved
Party Name	SHREE AGRO INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025
HQ File Number	HQRNORM APPLY 00007598AM24
RA File Number	08AX04001771 AM24
Licence No and Date	0811010359/27/12/2023

Norms Committee Decision:

NC considered the case as per agenda and decided to ratify the norms as per details below or as applied by the firm whichever is less:

Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Name Item	Quantity (MTS)
1.	CORIANDER GROUND / CORIANDER SPLIT	109	1.	CORIANDER SEEDS WHOLE	109

1. Exporter will ensure that exports made are in line with FSSAI regulations and are in conformity with the ETO Levels permitted in the country of import.

2. Other regulations of FTP / HBP, 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	23 / NC/6/MEET/Jun/202526/5
Case Status	Case Approved
Party Name	SHREEJI GLOBAL FMCG LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025
HQ File Number	HQRNORM APPLY 00008203AM24
RA File Number	24AX04000427 AM24
Licence No and Date	2411003223/30/01/2024

Norms Committee Decision:

NC considered the case as per agenda and decided to ratify the norms as per details below or as applied by the firm whichever is less:

Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Name Item	Quantity (MTS)
1.	CORIANDER GROUND	215.0	1.	SPLIT CORIANDER SEEDS	215.0

1. Exporter will ensure that exports made are in line with FSSAI regulations and are in conformity with the ETO Levels permitted in the country of import.

2. Other regulations of FTP / HBP, 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	24 / NC/6/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	OM EXIM CORPORATION
Meeting Number	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025

and Date	
HQ File Number	HQRNORM APPLY 00008246AM24
RA File Number	08AX04001944 AM24
Licence No and Date	0811010624/31/01/2024
Norms Committee Decision: NC considered the case as per the agenda and noted that vide email dated 19.03.2025, RA Ahmedabad had been requested to conduct a factory inspection of the firm. However, their response is still awaited. The Committee decided to send a reminder to RA Ahmedabad. The case stands deferred.	

Case No.	25 / NC/6/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	AROMATRIX FLORA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025
HQ File Number	HQRNORM REVIW00001577AM26
RA File Number	05AX04003749 AM24
Licence No and Date	0511024416/08/03/2024
Norms Committee Decision: NC considered the case as per the agenda and heard the representatives of the firm attending the Personal Hearing. After deliberations, the committee decided to call the following information from the firm: 1. COA of imported item from the foreign supplier indicating the content of the active ingredient. 2. COA of export item indicating the content of the active ingredient. 3. Complete chemistry, along with the correct molecular weight. The case stands deferred.	

Case No.	26 / NC/6/MEET/Jun/202526/5
Case Status	Case Approved
Party Name	ADANI FOOD PRODUCTS PVT LTD

Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025				
HQ File Number	HQRNORM APPLY 00000249AM25				
RA File Number	24AX04000013 AM25				
Licence No and Date	2411003439/15/04/2024				
Norms Committee Decision:					
NC considered the case as per agenda and decided to ratify the norms as per details below or as applied by the firm whichever is less:					
Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Item Name	Quantity (MTS)
1.	CORIANDER SPLIT/ CORIANDER GROUND	166	1.	CORIANDER ETO TREATED	166
1. Exporter will ensure that exports made are in line with FSSAI regulations and are in conformity with the ETO Levels permitted in the country of import. 2. Other regulations of FTP / HBP, 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with. RA may take subsequent consequential action accordingly.					

Case No.	27 / NC/6/MEET/Jun/202526/5
Case Status	Case Approved
Party Name	ADANI FOOD PRODUCTS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025
HQ File Number	HQRNORM APPLY 00000316AM25
RA File Number	24AX04000023 AM25
Licence No and Date	2411003457/18/04/2024
Norms Committee Decision:	
NC considered the case as per agenda and decided to ratify the norms as per details below or as applied by the firm whichever is less:	

Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Item Name	Quantity (MTS)
1.	CORIANDER SPLIT/ CORIANDER GROUND	61.0	1.	CORIANDER ETO TREATED	61.0

1. Exporter will ensure that exports made are in line with FSSAI regulations and are in conformity with the ETO Levels permitted in the country of import.

2. Other regulations of FTP / HBP, 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	28 / NC/6/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	TRUZZT ORGANIC AND NATURAL PRODUCTS
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025
HQ File Number	HQRNORM REVIW00006858AM25
RA File Number	32AX04000096 AM25
Licence No and Date	3211006821/20/05/2024
Norms Committee Decision: NC considered the case as per the agenda and noted that the firm was requested to appear for the Personal Hearing (PH). However, the firm did not appear for the PH due to a misunderstanding. Therefore, the committee decided to give one more chance to the firm to appear for the PH. The case stands deferred.	

Case No.	29 / NC/6/MEET/Jun/202526/5
Case Status	Case Approved
Party Name	SHETHJI RETAIL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025
HQ File Number	HQRNORM APPLY 00001093AM25
RA File Number	24AX04000099 AM25
Licence No and Date	2411003595/04/06/2024

Norms Committee Decision:

NC considered the case as per agenda and decided to ratify the norms as per the details below or as applied by the firm whichever is less:

Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Name	Item	Quantity (MTS)
1.	Light Black Pepper Crushed	54	1.	Black Pepper	Light Berries	54

1. Exporter will ensure that exports made are in line with FSSAI regulations and are in conformity with the ETO Levels permitted in the country of import.

2. Other regulations of FTP / HBP, 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	30 / NC/6/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	MARINE HYDROCOLLOIDS
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025

HQ File Number	HQRNORM APPLY 00003718AM25
RA File Number	NA
Licence No and Date	1011002517/05/07/2024
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., NL 1. Manufacturing process indicating stage-wise wastage of raw material. 2. Difference in Export and Import items. 3. COA report of Import (From foreign Supplier) and export items. 4. Calculation of the requirement of import items for the manufacture of Export items, based on COA reports. 5. NOC/Statutory compliance of the Forest Department The case stands deferred.	

Case No.	31 / NC/6/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025
HQ File Number	HQRNORM APPLY 00002189AM25
RA File Number	05AX04001320 AM25
Licence No and Date	0511026887/29/07/2024
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI 1. The estimates/ calculation for the loses claimed at each stage by the entity along-with detailed justification with supporting documents for the same. 2. Any other details to support the request by the applicant. The case stands deferred	

Case No.	32 / NC/6/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	APURVA ORGANICS LTD.
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025
HQ File Number	HQRNORM APPLY 00003112AM25
RA File Number	02AX04000385 AM25
Licence No and Date	0211007300/17/09/2024
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; 1. COA indicating content of flavour in export item . 2. Any other details to support the request by the applicant. The case stands deferred	

Case No.	33 / NC/6/MEET/Jun/202526/5				
Case Status	Case Approved				
Party Name	RAJ INTERNATIONAL				
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025				
HQ File Number	HQRNORM APPLY 00003979AM25				
RA File Number	08AX04001332 AM25				
Licence No and Date	0811013138/04/11/2024				
Norms Committee Decision:					
NC considered the case as per agenda and decided to ratify the norms as per details below or as applied by the firm whichever is less:					
Export Serial No.	Export Item Name	Quantity (KGS)	Import serial no	Import Item Name	Quantity (KGS)
1.	LIGHT BLACK PEPPER	15921	1.	Light Black	15921

	CRUSHED			Pepper	
1. Exporter will ensure that exports made are in line with FSSAI regulations and are in conformity with the ETO Levels permitted in the country of import. 2. Other regulations of FTP / HBP, 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with. RA may take subsequent consequential action accordingly.					

Case No.	34 / NC/6/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025
HQ File Number	HQRNORM APPLY 00004326AM25
RA File Number	05AX04002738 AM25
Licence No and Date	0511029160/25/11/2024
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 1; 1. Net content is given in Sq. Mtr. While in application, the import quantity is in Numbers. Clarify. The case stands deferred.	

Case No.	35 / NC/6/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	KUMAON EXPORTS PRIVATE LIMITED
Meeting Number	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025

and Date	
HQ File Number	HQRNORM APPLY 00004441AM25
RA File Number	05AX04002847 AM25
Licence No and Date	0511029316/29/11/2024
Norms Committee Decision: NC considered the case as per the agenda and decided to call the representative of the firm for PH to better understand their manufacturing process and the wastage generated at various stages. The case stands deferred.	

Case No.	36 / NC/6/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	CRESCENT BIOLOGICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025
HQ File Number	HQRNORM APPLY 00004865AM25
RA File Number	04AX04000880 AM25
Licence No and Date	0411008733/18/12/2024
Norms Committee Decision: NC considered the case as per the agenda and decided to call the representative of the firm for PH to better understand their manufacturing process and the wastage generated at various stages. The case stands deferred.	

Case No.	37 / NC/6/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	DECORATIVE CRAFTS INTL
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025
HQ File Number	HQRNORM APPLY 00005104AM25
RA File Number	05AX04003193 AM25
Licence No and Date	0511029919/27/12/2024
Norms Committee Decision:	

NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., Tech-1;

1. Provide a detailed description of import item numbers 3 and 4 along with images.

The case stands deferred.

Case No.	38 / NC/6/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	OM EXIM CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025
HQ File Number	HQRNORM APPLY 00005309AM25
RA File Number	08AX04001626 AM25
Licence No and Date	0811013656/31/12/2024
Norms Committee Decision: NC considered the case as per the agenda and noted that vide email dated 19.03.2025, RA Ahmedabad had been requested to conduct a factory inspection of the firm. However, their response is still awaited. The Committee decided to send a reminder to RA Ahmedabad. The case stands deferred.	

Case No.	39 / NC/6/MEET/Jun/202526/5
Case Status	Case Approved
Party Name	RAJ INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025
HQ File Number	HQRNORM APPLY 00005517AM25
RA File Number	08AX04001699 AM25
Licence No and Date	0811013747/08/01/2025
Norms Committee Decision: NC considered the case as per agenda and decided to ratify the norms as per details below or as applied by the firm whichever is less:	

Export Serial No.	Export Item Name	Quantity (KGS)	Import serial no	Import Name	Item	Quantity (KGS)
1.	LIGHT BLACK PEPPER CRUSHED	27862	1.	Light Pepper	Black	27862

1. Exporter will ensure that exports made are in line with FSSAI regulations and are in conformity with the ETO Levels permitted in the country of import.

2. Other regulations of FTP / HBP, 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	40 / NC/6/MEET/Jun/202526/5
Case Status	Case Approved
Party Name	BHARAT AGRO TRADE CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025
HQ File Number	HQRNORM APPLY 00005524AM25
RA File Number	13AX04000321 AM25
Licence No and Date	1311003604/08/01/2025

Norms Committee Decision:

NC considered the case as per the agenda and decided to ratify the norms as per the details below or as applied by the firm whichever is less:

Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Name	Item	Quantity (MTS)
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1.	Coriander Seeds Ground/ Coriander Spilt	366.0	1.	Coriander Seeds	366.0
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1. Exporter will ensure that exports made are in line with FSSAI regulations and are in conformity with the ETO Levels permitted in the country of import.

2. Other regulations of FTP / HBP, 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	41 / NC/6/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025
HQ File Number	HQRNORM APPLY 00005551AM25
RA File Number	05AX04003564 AM25
Licence No and Date	0511030195/09/01/2025
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., MoFPI 1. The estimates/calculations for the losses claimed at each stage by the entity along with detailed justification with supporting documents for the same. 2. Any other details to support the request by the applicant. The case stands deferred	

Case No.	42 / NC/6/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	MARINES CANNING INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025
HQ File Number	HQRNORM APPLY 00005712AM25
RA File Number	07AX04001663 AM25
Licence No and Date	0711013361/17/01/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred	

Case No.	43 / NC/6/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	OM EXIM CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025
HQ File Number	HQRNORM APPLY 00005812AM25
RA File Number	08AX04001806 AM25
Licence No and Date	0811013887/23/01/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that vide email dated 19.03.2025, RA Ahmedabad had been requested to conduct a factory inspection of the firm. However, their response is still awaited. The Committee decided to send a reminder to RA Ahmedabad. The case stands deferred.	

Case No.	44 / NC/6/MEET/Jun/202526/5
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Case Status	Case Approved				
Party Name	VMA IMPEX LLP				
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025				
HQ File Number	HQRNORM APPLY 00005957AM25				
RA File Number	30AX04000576 AM25				
Licence No and Date	3011006444/30/01/2025				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., MoFPI , allowing the following inputs					
Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Item Name	Quantity (MTS)
1.	GROUND/ED/MILLED LIGHT BLACK PEPPER	99.0	1.	WHOLE BLACK PEPPER (Light Black Pepper)	99.0
1. Exporter will ensure that exports made are in line with FSSAI regulations and are in conformity with the ETO Levels permitted in the country of import.					
2. Other regulations of FTP / HBP, 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.					
RA may take subsequent consequential action accordingly.					

Case No.	45 / NC/6/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	MARINE HYDROCOLLOIDS
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025
HQ File Number	HQRNORM APPLY 00006048AM25
RA File Number	NA
Licence No and Date	1011002921/30/01/2025
Norms Committee Decision:	
NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., NL	

1. Manufacturing process indicating stage-wise wastage of raw material.
 2. Difference in Export and Import items.
 3. COA report of Import (From foreign Supplier) and export items.
 4. Calculation of the requirement of import items for the manufacture of Export items, based on COA reports.
 5. NOC/Statutory compliance of the Forest Department.
- The case stands deferred.

Case No.	46 / NC/6/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	ASIAN FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025
HQ File Number	HQRNORM APPLY 00005992AM25
RA File Number	08AX04001837 AM25
Licence No and Date	0811014006/03/02/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that vide email dated 19.03.2025, RA Ahmedabad had been requested to conduct a factory inspection of the firm. However, their response is still awaited. The Committee decided to send a reminder to RA Ahmedabad. The case stands deferred.	

Case No.	47 / NC/6/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	BHARAT AGRO INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025
HQ File Number	HQRNORM APPLY 00006009AM25
RA File Number	08AX04001797 AM25
Licence No and	0811014019/04/02/2025

Date	
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., Tech 2; 1. Grade (PET Grade/ Food Grade) of export item. 2. Material balance with 100 Kg of raw material. 3. CIF value of the imported item along with a copy of the BoE. 4. Commercial value of the by-product generated along with the documentary evidence. 5. Copy of Shipping Bills. The case stands deferred.	

Case No.	48 / NC/6/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	BHARAT AGRO INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025
HQ File Number	HQRNORM APPLY 00006008AM25
RA File Number	08AX04001796 AM25
Licence No and Date	0811014018/04/02/2025
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 2; 1. Grade (PET Grade/ Food Grade) of export item. 2. Material balance with 100 Kg of raw material. 3. CIF value of the imported item along with a copy of the BoE. 4. Commercial value of the by-product generated along with the documentary evidence. 5. Copy of Shipping Bills. The case stands deferred.	

Case No.	49 / NC/6/MEET/Jun/202526/5
Case Status	Case Approved
Party Name	JLAL FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025
HQ File Number	HQRNORM APPLY 00006022AM25
RA File Number	08AX04001900 AM25
Licence No and Date	0811014030/05/02/2025

Norms Committee Decision:

NC considered the case as per agenda and decided to ratify the norms as per details below or as applied by the firm whichever is less:

Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Item Name	Quantity (MTS)
1.	Coriander Seeds Ground/Coriander Split	495.0	1.	Coriander Seeds	495.0

1. Exporter will ensure that exports made are in line with FSSAI regulations and are in conformity with the ETO Levels permitted in the country of import.

2. Other regulations of FTP / HBP, 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	50 / NC/6/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	APURVA ORGANICS LTD.
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025
HQ File Number	HQRNORM APPLY 00006059AM25

RA File Number	02AX04000706 AM25
Licence No and Date	0211008090/06/02/2025
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; 1. COA indicating content of flavour in export item . 2. Any other details to support the request by the applicant. The case stands deferred	

Case No.	51 / NC/6/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025
HQ File Number	HQRNORM APPLY 00006125AM25
RA File Number	06AX04000480 AM25
Licence No and Date	0611003378/10/02/2025
Norms Committee Decision: NC considered the case as per the agenda and heard the representatives of the firm attending the Personal Hearing. After deliberations, the committee decided to call the following information from the firm: 1. Copy of past norms in which the value cap was not imposed on imported items in similar cases. The case stands deferred.	

Case No.	52 / NC/6/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025
HQ File Number	HQRNORM APPLY 00006520AM25
RA File Number	06AX04000500 AM25

Licence No and Date	0611003422/03/03/2025
Norms Committee Decision: NC considered the case as per the agenda and heard the representatives of the firm attending the Personal Hearing. After deliberations, the committee decided to call the following information from the firm: 1. Copy of past norms in which the value cap was not imposed on imported items in similar cases. The case stands deferred.	

Case No.	53 / NC/6/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	CENTRAL AGRI TRADES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025
HQ File Number	HQRNORM APPLY 00006552AM25
RA File Number	02AX04000776 AM25
Licence No and Date	0211008268/04/03/2025
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm: 1. COA of import items. 2. COA of export item indicating the content of the import item. The case stands deferred	

Case No.	54 / NC/6/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	SUPERHOUSE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025
HQ File Number	HQRNORM APPLY 00006588AM25
RA File Number	06AX04000496 AM25
Licence No and Date	0611003428/06/03/2025

Norms Committee Decision:

NC considered the case as per the agenda and noted that the export/import items are textile items. The Committee noted that it has been decided with the approval of the Competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.

The case stands deferred.

Case No.	55 / NC/6/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	NATURAL REMEDIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025
HQ File Number	HQRNORM APPLY 00006635AM25
RA File Number	07AX04002049 AM25
Licence No and Date	0711013869/10/03/2025

Norms Committee Decision:

NC considered the case as per the agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tech-2, and technical comments are awaited.

The Committee decided to send a reminder to Tech-2 to expedite comments in this matter.

The case stands deferred.

Case No.	56 / NC/6/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	ASIAN FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025
HQ File Number	HQRNORM APPLY 00006732AM25
RA File Number	08AX04002125 AM25
Licence No and Date	0811014449/18/03/2025

Norms Committee Decision:

NC considered the case as per the agenda and noted that vide email dated 19.03.2025, RA

Ahmedabad had been requested to conduct a factory inspection of the firm. However, their response is still awaited.

The Committee decided to send a reminder to RA Ahmedabad.

The case stands deferred.

Case No.	57 / NC/6/MEET/Jun/202526/5
Case Status	Case Approved
Party Name	ADANI FOOD PRODUCTS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025
HQ File Number	HQRNORM APPLY 00006762AM25
RA File Number	24AX04000506 AM25
Licence No and Date	2411004377/19/03/2025

Norms Committee Decision:

NC considered the case as per agenda and decided to ratify the norms as per details below or as applied by the firm or whichever is less:

Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Item Name	Quantity (MTS)
1.	Caraway Ground/Caraway Split	53	1.	Caraway Seeds	53

1. Exporter will ensure that exports made are in line with FSSAI regulations and are in conformity with the ETO Levels permitted in the country of import.

2. Other regulations of FTP / HBP, 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	58 / NC/6/MEET/Jun/202526/5
Case Status	Case Approved
Party Name	SHREE AGRO INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025
HQ File Number	HQRNORM APPLY 00006816AM25
RA File Number	08AX04002172 AM25
Licence No and Date	0811014486/21/03/2025

Norms Committee Decision:

NC considered the case as per agenda and decided to ratify the norms as per details below or as applied by the firm whichever is less:

Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Item Name	Quantity (MTS)
1.	Coriander Seeds Ground/Coriander Split	219	1.	Coriander Seeds	219

1. Exporter will ensure that exports made are in line with FSSAI regulations and are in conformity with the ETO Levels permitted in the country of import.

2. Other regulations of FTP / HBP, 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	59 / NC/6/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	SURYODAYA EDIBLES (INDIA) PRIVATE LIMITED
Meeting Number	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025

and Date	
HQ File Number	HQRNORM APPLY 00006905AM25
RA File Number	02AX04000816 AM25
Licence No and Date	0211008422/26/03/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	60 / NC/6/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	HARIOM AGRO FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202526/ 5 and 04/07/2025
HQ File Number	HQRNORM APPLY 00006914AM25
RA File Number	02AX04000818 AM25
Licence No and Date	0211008426/27/03/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	